

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Office of Registrar General)

NOTIFICATION

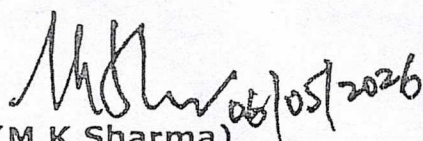
No:- 1150 of 2026/RG/LS Dated:- 06-05-2026

In addition to the existing panel of Lawyers for Hon'ble High Court of Jammu & Kashmir and Ladakh at Srinagar **Ms. Sharaf Wani, Advocate** has also been inducted into the panel of advocates for conducting the cases for and against the High Court/Sub-Ordinate Courts before Hon'ble High Court at Srinagar.

The above said panel lawyer shall be governed by the terms and conditions/fee structure as laid down in High Court Notification No. 437 of 2022/RG dated 21.04.2022.

The empanelled lawyer shall ensure to secure the interest of the High Court by pursuing the cases vigorously and she shall, keep the Registrar General informed about the court proceedings.

BY ORDER,


(M.K Sharma)
Registrar General

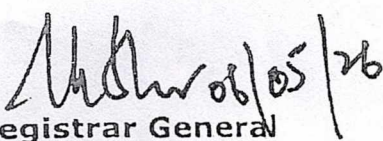
No:- 19960-69/RG/LS

Dated:- 06-05-2026

Copy of the above forwarded to:

1. Principal Secretary to Hon'ble the Chief Justice, High Court Jammu & Kashmir and Ladakh, Srinagar.
2. Registrar Vigilance, High Court of J&K and Ladakh, Srinagar.
3. Registrar Rules, High Court of J&K and Ladakh, Srinagar.
4. Registrar Judicial, High Court of and Ladakh, Jammu/Srinagar.
5. Chief Accounts Officer, High Court of J&K and Ladakh, Srinagar.
6. Chief Librarian, High Court of and Ladakh, Jammu/ Srinagar.
7. Ms. Sharaf Wani, Advocate, High Court of Jammu & Kashmir and Ladakh.

8. I/C NIC, Srinagar for uploading the same on the official Website of High Court of J&K and Ladakh.for information


Registrar General